

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

APPEAL NO. 243 of 2016

Dated: 23rd November, 2016

**Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I. J. Kapoor, Technical Member**

In the matter of:

Telangana Offset Printers AssociationAppellant(s)

Vs.

Telangana State Electricity Regulatory Commission & Ors.Respondent (s)

Counsel for the Appellant(s) : Mr. Rohit Rao N.
Mr. Mukund P.Unny

Counsel for the Respondents(s) : Mrs. D. Bharathi Reddy
Mr. Vidyottma for R-1
Mr. Rakesh Sharma

ORDER

Admit. Issue notice. Ms. Bharati Reddy, learned counsel takes notice on behalf of Respondent No.1 and Mr. Rakesh K. Sharma takes notice on behalf of Respondent Nos. 2 & 3 and they seek four weeks time to file reply. They may file the same on or before 22.12.2016 after serving copy on the other side. Thereafter rejoinder may be filed on or before 06.01.2017 after serving copy on the other side.

List the matter on **02.03.2017.**

**(I.J. Kapoor)
Technical Member**
ts/kt

**(Justice Ranjana P. Desai)
Chairperson**